

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 4535/2015

this the 18th day of September, 2019

Hon'ble Mr. S.N. Terdal, Member(J)
Hon'ble Mr. A.K. Bishnoi, Member (A)

Sh. Vishnu Gopal (Aged about 61 years)
S/o Late Shri R.S. Sharma
Ex. Manager (Electrical), T. No. 9452
J-50, Adhyapak Nagar, Nangloi, Delhi-110041.

...Applicant

(By Advocate : Mr. H.P. Chakravorty)

Versus

1. The Chairperson-cum-Managing Director
Delhi Transport Corporation
Govt. of N.C.T. of Delhi
I.P. Estate, New Delhi – 110002.

2. Sr. Manager (A) PLD
Delhi Transport Corporation
Govt. of NCT of Delhi
I.P. Estate, New Delhi – 110002.

...Respondents

(By Advocate : Mr. Jatin Parashar for Mr. Ajesh Luthra)

ORDER (ORAL)

Mr. S.N. Terdal :

Heard Mr. H.P. Chakravorty, counsel for applicant. He submits that in view of the order dated 04.12.2012, respondents have not taken final decision so far and the OA may be disposed of directing the respondents to take decision within a reasonable time.

2. The said order dated 04.12.2012 is extracted below :

“Reference his representation dated nil requesting therein to grant him the benefit of 3rd ACP w.e.f. 12.09.2008, Shri Vishnu Gopal, Manager (Elect.) is hereby informed that his case has been referred to DOPT, Government of India through Transport Department, GNCTD vide this office letter No. PLD-I-ACP/2012/1293 dated 16.11.2012 seeking advice as to whether

the benefits under APC Scheme have been rightly extended to Shri Vishnu Gopal, Manager (Elect.) and also to clarify as to whether he is entitled for 3rd financial up-gradation under MACP w.e.f. 12.09.2008. The reply to this effect is still awaited.”

3. In view of the submissions made by the learned counsel for applicant, the OA is disposed of with the direction to the respondents to take final decision in pursuant to the letter No. PLD-I/SB/12/1381 dated 04.12.20102 within one month from the date of receipt of certified copy of this order. No order as to costs.

(A.K. Bishnoi)
Member (A)

(S.N. Terdal)
Member (J)

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